

**FORM A**  
**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF JALANDHAR AMRITSAR TOLLWAYS LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	Jalandhar Amritsar Tollways Limited
2.	Date of incorporation of corporate debtor	17 August 2005
3.	Authority under which corporate debtor is incorporated / registered	ROC - Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45203DL2005PLC139732
5.	Address of the registered office and principal office (if any) of corporate debtor	15th Floor, Eros Corporate Tower, Nehru Place, New Delhi - 110019
6.	Insolvency commencement date in respect of corporate debtor	17 January 2025 (written order communicated on 23 January 2025)
7.	Estimated date of closure of insolvency resolution process	15 July 2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	<b>Sanjay Kumar Mishra</b> <b>IBBI/IPA-001/IP-P01047/2017-2018 /11730</b>
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Dreams Complex, 4C- 1605, LBS Marg, Bhandup (W), Mumbai – 400078 Email: <a href="mailto:ipsanjaymishra@rediffmail.com">ipsanjaymishra@rediffmail.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	304, The Summit, Western Express Highway, Vile Parle East, Mumbai – 400057 Email: <a href="mailto:cirp.jatl@gmail.com">cirp.jatl@gmail.com</a>
11.	Last date for submission of claims	08 February 2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	<a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> Not Applicable

Notice is hereby given that the National Company Law Tribunal, New Delhi in the matter of IB-796/ND/2024 has ordered the commencement of a corporate insolvency resolution process of the **Jalandhar Amritsar Tollways Limited** on 17 January 2025 (written order communicated on 23 January 2025).

The creditors of **Jalandhar Amritsar Tollways Limited** are hereby called upon to submit their claims with proof on or before **08 February 2025** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

**Submission of false or misleading proofs of claim shall attract penalties.**

**Sanjay Kumar Mishra**

(IBBI/IPA-001/IP-P01047/2017-2018/11730)

Interim Resolution Professional

For Jalandhar Amritsar Tollways Limited

Email – [cirp.jatl@gmail.com](mailto:cirp.jatl@gmail.com)

Email: [ipsanjaymishra@rediffmail.com](mailto:ipsanjaymishra@rediffmail.com)

AFA: AA1/11730/02/311225/107734 (valid till 31/12/2025)

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